these oil companies have been playing hide and seek with the jobs of their employees. So many conferences have been held; several tripartite meetings have been held; decisions or suggestions, whatever they describe them, have been given, and the oil companies have defied them, which the Government has described as unhelpful attitude. In view of the fact that they are not in a position to make these companies obey the law of the country, will the Government recommend to the Cabinet that these oil companies be nationalised?

SHRI L. N. MISHRA: This is a very broad question and we are not going into 'at. I am concerned with the industrial relations part of it and I have stated that we are going to have a Commission of Inquiry appointed. I take it will solve the problem for the time being.

(Several hon. Members stood up)

MR. CHAIRMAN: I think I have asked many hon. Members to put questions on this.

I should like to make a suggestion. I could quite see that Mr. Niren Ghosh was anxious to put another question. He is the original questioner. But hereafter if he wants to ask a further question, he may ask a neighbour of his to do so.

SHRI NIREN GHOSH: Sir, the practice was to allow the questioner to put three questions. But you are curtailing one already.

SHRI BHUPESH GUPTA: Naturally, it depends on the nature of the question—public interest, more knowledge, information, all these things.

MR. CHAIRMAN: Thank you very much. Let us follow the rule.

SHRI BHUPESH GUPTA: Rule is, Sir, good sense.

पंजाब में यात्रा एजेंसियों पर छापे

*519. श्री विमलकुमार मन्नालालजी चौरड़िया: क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) केन्द्रीय गुप्तचर विभाग ने ग्रप्नेंल, 1967 में पंजाब की कौन-कौन सी याता एजें िस्यों पर छापे मारे थे ; ग्रौर
- (ख) कितने लोगों को बंदी बनाया गया ग्रौर उनके खिलाफ क्या क्या कार्य-वाही की गई ?

†[RAIDS ON TRAVEL AGENCIES IN PUNJAB

*519. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of the travel agencies of Punjab which were raided in April, 1967 by the Central Intelligence Bureau; and
- (b) the number of persons who were arrested and the details of the action taken against them?]

गृह कार्य मंत्री (श्री वाई० बी० चव्हाण): (क) केन्द्रीय जांच व्यूरों के ग्रिधकारियों द्वारा जलन्धर स्थित नेशनल ट्रेवल मार्विस तथा जलन्धर सिटी स्थित न्यू वर्लंड ट्रेविल्स के कार्यालयों में तथा कुछ रिहाइणी भवनों की तलाशी ली गई।

(ख) तीन व्यक्तियों को गिरफ्तार किया गया श्रीर बाद में न्यायाधीश द्वारा जमानत पर छोड़ दिया गया। उनके विरुद्ध एक मामला दर्ज कर लिया गया है श्रीर उनकी जांच की जा रही है।

†[THE MINISTER OF HOME AF-FAIRS (SHRI Y. B. CHAVAN): (a) The offices of the National Travel Service, Jullundur and the New World

^{†[]} English translation.

Travels, Jullundur City alongwith some residential premises were searched by the officers of the Central Burcau of Investigation

(b) Three persons were arrested and subsequently released on bail by Magistrate A case against them has been registered and is under investigation]

श्री विन नकुनार मन्नालालजी चौर डिया क्या श्रीमान् यह बतलाने की कृपा करेगे जो जाच की गई उसमे क्या कुछ ऐसे कागजात

जाच की गई उसमे क्या कुछ ऐसे कागजात पाए गये जो फर्जी पामपोर्ट ग्रौर विदेशी मुद्रा से सबधित थे ? किम ग्राशय वे गलत काम करने की जाच की गई ?

SHRI Y B CHAVAN The matter is under investigation Certainly there were some documents. We have taken certain documents, have taken possession of them. I cannot divulge the information in the course of investigation.

श्रो विमलकृतार मन्नालालर्जः चौरादेय। श्रीमान्, ऐसा हे कि जिंा चीजो को प्राप्त किया हे, यह कोर्ट में जाने वाली है, इनवेस्टीगेशन होने वाला हे,

मगर किस नेचर के वे अफेन्सेज थे यह बताने में तो किसी प्रकार की आपित्त नहीं होनी चाहिये, विदेशी मुद्रा से सबन्धित थे, या पासपोर्ट से सबन्धित थे? क्या यह बात सही है कि उनमें सबिधत कुछ लोगों का ऐसा तालमेल जमा हुआ है कि व्यापक रूप से इस तरह की गडबडीया चन रही थी।

SHRI Y B CHAVAN That is a question of common knowledge When a matter is under investigation, the investigation is to find out under what offence he can be prosecuted, under what section When the whole process is on, it is difficult for me to give information at this stage

श्री निरंजन वर्मा ग्रभी फिलहाल कौन सी धारा के ग्रन्तर्गत उन परमुकदमा चलाने की योजना बनाई गई ह यह बतान का कष्ट कीजिए।

SHRI Y B CHAVAN At the present moment, it is about the passport They went on a wrong passport The attest was made on that

SHRI BHUPESH GUPTA We are not asking the hon Minister to give such information as would prejudice the investigation But certainly he can give us some broad facts because certain legal process are under consideration or they have already been instituted. Therefore, we would like to be given a little more light on the subject.

SHRI Y B CHAVAN It is difficult for me to give more light because I have myself refused the advantage of more information from the investigating officer If I have got information, I can give, If I have not got the information, wherefrom can I give you?

श्री राम सहाय क्या मैं माननीय मत्नी जी से जान सक्गा कि फर्जी पास-पोर्ट के बारे में जो शिवायते ग्राई थी ग्रौर फर्जी पासपोर्ट के बारे में जो मुकदमा चले ये उनका क्या परिणाम निकला ?

SURI Y B CHAVAN I require notice for that

श्री जगत नारायण मै वजीर साहब से यह पूछना चाहता हू कि जो छापे मारे गये है इन छापो ने मारे जाने की वजह से फेह¹ पामपोर्ट पर, जाली पासपोर्ट पर क्या अब भी उसी तरह उसी तादाद मे लोग जा रहे है जैसे कि पहले जा रहे थे या तादाद अब कम हो गई है।

SHRI Y B CHAVAN I think we will have to wait and see the result It is too early to say anything